

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABD BENCH

THIS THE 22nd DAY OF MARCH 1995

Misc. Review Petition No. 29 of 1995

In

Original Application No. 363 of 1992

HON. MR. JUSTICE B.C. SAKSENA, V.C.

HON. MR. K. MUTHUKUMAR, MEMBER(A)

Bhagwanji Mani Tewari, son of
Shri Brij Nath Mani Tewari, r/o
village Chanaur, Post Darelili Matia,
District Sitan(Bihar)

BY ADVOCATE SHRI D.P. SINGH

... Applicant

Versus

1. The Union of India, through
The General Manager(Personnel),
N.E. Railway, Gorakhpur
2. The Divisional Railway Manager
N.E. Railway, Izatnagar
3. The Divisional Rly. Manager(Personnel)
N.E. Railway, Izatnagar
4. The Divisional Comm. Supdt.
N.E. Rly, Izatnagar, Bareilly, U.P.

... Respondents

O R D E R

JUSTICE B.C. SAKSENA, V.C.

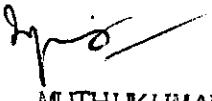
This review Application has come up before us
by circulation. We have gone through the review petition.
No circumstance contemplated by Order 47 Rule 1 C.P.C
has been raised nor exists in the case. All the pleas
now sought to be raised had been raised and were duly
considered in our judgment passed in the O.A. The
judgment was passed in the open court immediately after

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BCL

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the hearing of the O.A. and in the presence of the learned counsel for the applicant. It is not permissible to re-agitate the points once again through a review petition. There is no error apparent on the face of the record. The review petition is, therefore, deserves to be dismissed summarily and is dismissed accordingly.


(K. MUTHUKUMAR)
MEMBER(A)


(B.C. SAKSENA)
VICE CHAIRMAN

Dated: 23rd March 1995

Uv/